



2026:AHC:14604

**HIGH COURT OF JUDICATURE AT ALLAHABAD**

**WRIT - C No. - 45331 of 2025**

Triveni Prasad

.....Petitioner(s)

Versus

State Of U.P. And 6 Others

.....Respondent(s)

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|                           |   |                                 |
|---------------------------|---|---------------------------------|
| Counsel for Petitioner(s) | : | Buddhi Prakash                  |
| Counsel for Respondent(s) | : | C.S.C., Rameshwar Prasad Shukla |

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**Court No. - 6**

**HON'BLE PRAKASH PADIA, J.**

1. Heard learned counsel for the petitioner, learned Standing Counsel for the respondent nos.1 & 2 and Shri Rameshwar Prasad Shukla, learned counsel appearing on behalf of Respondent No.7.

2. The petitioner has preferred the present writ petition inter-alia with the prayer to direct the Respondent No.2 to decide the Case No.10564 of 2025, Computerized Case No.T202515060410564 (Triveni Prasad vs. Ghanshyam and others) filed by the petitioner under Section 134 of U.P. Revenue Code, 2006, expeditiously.

3. Very recently Hon'ble Apex Court in **Special Leave Petition (Civil) No(s). 38375 of 2023 (Mohd. Faiyaz Khan vs. State of U.P. and others)** passed an order on **27.09.2023** stating therein that unless the situation is extraordinary, the Court should not direct any Court to decide any pending case in a time-bound manner. The order dated 27.09.2023 is quoted hereinbelow :-

*"Heard the learned counsel appearing for the petitioner.*

*Unless the situation is extraordinary, this Court should not direct any Constitutional Court or for that matter, any Court, to decide any pending case in a time-bound manner. It cannot be that those who afford to come this Court, get priority and others wait in the queue.*

*No case for interference is made out in exercise of our jurisdiction under Article 136 of the Constitution of India. The Special Leave Petition is accordingly dismissed on ground of delay as well as on merits.*

*It is for the petitioner to move the High Court for expeditious hearing of the case.*

*Pending application(s) also stands disposed of."*

4. From perusal of the record it transpires that nothing has been stated in the entire petition that there is any extraordinary situation nor any arguments have been made in this regard by the learned counsel for the petitioners to direct the court below to decide the aforesaid case in a time bound manner except the fact that the case is pending since 2025.

5 In this view of the matter, the present petition is disposed of.

6. However, the court below is expected to decide the aforesaid case ***strictly in accordance with law*** without granting any unnecessary adjournment to either of the parties unless there is no legal impediment.

**(Prakash Padia,J.)**

**January 21, 2026**

Swati